

Newsprint Production

40. SHRI M. KADHARSHA:

SHRIMATI SUDHA VIJAY JOSHI:

Will the Minister of INDUSTRY be pleased to state:

(a) the total production of newsprint in the country at present both in private and public sector;

(b) the estimated demand thereof, State-wise and language-wise; and

(c) by when Government hope to achieve self-sufficiency in the production of newsprint?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The production of newsprint in the country during the year 1985-86 is estimated at 2.70 lakh tonnes.

(b) The demand for newsprint which was about 3.85 lakh tonnes during 1984-85 is expected to rise to 5 lakh tonnes by 1989-90. There is no system of quantifying the demand for newsprint State-wise or language-wise.

(c) In addition to the present installed capacity of 2.80 lakh tonnes, an additional capacity of 6.36 lakh tonnes has been approved by way of Industrial Licences/Letters of Intent. The approved capacity is under various stages of implementation.

Electoral Reforms

41. SHRI M. KADHARSHA:

SHRIMATI SUDHA VIJAY JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to introduce some electoral reforms;

(b) if so, what are the details thereof; and

(c) by when these are likely to be incorporated in different election laws of the country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) Government are keen to bring about electoral reforms. Attention is invited to the replies given to the following questions detailing the state at which the matter now stands:

Unstarred Question No. 2015, dated 17-3-1986.

Unstarred Question No. 2174, dated 17-3-1986.

Unstarred Question No. 2185, dated 17-3-1986.

High Court Bench in Western U.P.

42. SHRIMATI KRISHNA KAUL:

SHRI K. VASUDEVA PANICKER:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have recently received any memorandum regarding setting up of a High Court Bench in Western U.P.; and

(b) if so, what are the details of the memorandum and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) Memoranda/representations have been received from various bodies/organisations for and against setting up of a Bench of the Allahabad High Court in the Western districts of Uttar Pradesh.

The matter is engaging the attention of the Government.

सीमेंट के उत्पादन में नुकसान

43. श्री साहेन लाल धूसिया : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में सीमेंट का कुल कितना उत्पादन हो रहा है और पैक करने को

अवस्था से लेकर उपभोक्ता तक पहुँचने में भाड़न के रूप में कितने प्रतिशत सीमेंट बर्बाद हो जाता है और प्रति वर्ष बर्बाद होने वाले सीमेंट का मूल्य कितना है ;

(ग) उक्त बर्बादी को रोकने के लिए सरकार ने अब तक क्या उपाय किए हैं और सरकार कहां तक सफल रही है ; और

(घ) क्या यह सच है कि रूचिका बूटवस, जयपुर ने सरकार को एक प्रस्ताव प्रस्तुत किया है जिसमें प्रतिवर्ष होने वाले लगभग 300 करोड़ रुपये की राष्ट्रीय क्षति को रोकने के लिए उपायों का सुझाव दिया गया है ?

औद्योगिक विकास विभाग में राज्य मंत्री (श्री एम. अरुणाचलम) : (क) वर्ष 1985-86 में सीमेंट का उत्पादन 331 लाख मी. टन था । नेशनल काँसिल फार सीमेंट एण्ड बिनिङ्ग मीटिरिसल्स तथा पटसन आयुक्त द्वारा लगाए गए अनुमानों के अनुसार रिसाव के कारण अनुमानतः 1 से 1.2 प्रतिशत तक सीमेंट बर्बाद हो जाता है । मूल्य के अनुसार यह हानि 40 करोड़ रुपये से 45 करोड़ रुपये तक की हो सकती है ।

(ख) रखने-उठाने आदि के दौरान जो सीमेंट की बर्बादी होती है उसे न्यूनतम करने के लिए सरकार ने निम्नलिखित कार्य किये हैं जिनसे काफी सफलता मिली है :—

(1) पुराने गनी बैगों (बोरियों) के उपयोग पर प्रतिबन्ध लगाना ।

(2) 1-10-82 से सुधरी हुई बनावट वाले तथा भारतीय मानक संस्थान (आई.एस.आई.) क्वालिटी के अतः-प्रतिशत नयी बूट बोरियों का उपयोग अनिवार्य करना ।

(3) ड्रम्/कन्टेनरों में सीमेंट की बल्क मात्रा भेजने हेतु प्रोत्साहन देना ।

(ग) ऐसा प्रतीत होता है कि औद्योगिक विकास विभाग को इस प्रकार का कोई प्रस्ताव प्राप्त नहीं हुआ है ।

, Posts of Judges in Madras High Court

44. SHRI R. MOHANARANGAM: will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the entire vacancies of Judges in Madras High Court have been filled up; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) Out of the sanctioned strength of 25 permanent Judges, there are at present 5 vacancies of Judges in Madras High Court. Appointment of one person as a Judge has been approved and is to be notified shortly. Matter of filling up the remaining vacancies is engaging the attention of the Government in consultation with the authorities prescribed in the Constitution.

Contract for HBJ Pipeline

45. SHRIMATI KRISHNA KAU11: SHRI K. VASUDEVA PANICKER: SHRI SHANKER SINH VAGHELA: SHRI MUKHTIAR SINGH-MALIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether Government have since awarded the contract for H.B.J. Pipeline;

(b) if so, the details of the name of the firm and terms thereof;

(c) if not, the reasons for the delay;

(d) by when the contract is likely to be awarded; and

(e) the time by which the construction of the pipeline is likely to be completed?